

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **01.11.2023** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER : IA/10(CHE)/2023

PETITION NUMBER : CA/1238/2019

NAME OF THE PETITIONER(S) : K.P.S Manoharan & 5 Ors

NAME OF THE RESPONDENTS : Selvaraj Tex Pvt Ltd 6 Ors

UNDER SECTION : Sec 213 of CA, 2013

S.NO.	NAME (IN CAPITAL)	<u>DESIGNATION</u> REPRESENTATION BY WHOM	SIGNATURE
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ORDER

Mr. KPS Muniswaran is present in person for all Applicants/Petitioners. Ld. Counsel Mr. Thriyambak J. Kannan is present for Respondent No.2 and 3. Ld. Counsel Mr. Somasundaram is present for Respondent No.4/Union Bank of India. Ld. Counsel Mr. Thiagarajan is present for Respondent No.11 and 12. Ld. Counsel Ms. Priyanka is present for proposed Respondent No.9 and 14.

2. Ld. Counsel Ms. Priyanka seeks and is granted a week's time to file hard copy of the reply/counter.

3. On the last hearing date, submission was made on behalf of Union Bank of India as to unnecessarily dragging the Bank by the Applicant in the present Petition.




4. Ld. Counsel Mr. Thriyambak J. Kannan submits that Respondent No.1 has been suffering from depression and not from mental illness as stated by him in the previous hearing and he is not managing the affairs of the Respondent No.1 Company. He further submits that Respondent No.2 has no objection for the impleadment of other Respondents

5. However, the Respondent No.1 has right to raise objections on merits.

6. Recording the above submissions, the Application filed by the Applicant to implead the other Respondents as detailed in the application is allowed.

7. Counter of Respondent No.11 and 12 is taken on record.

8. Applicant is directed to file amended Petition incorporating the name of the Respondents and serve copy on the Counsels for the Respondents for reply/response, if any.

9. Ld. Counsels for the parties seek some time to assist and to complete the pleadings.

10. Status report of the investigation has not been filed by the RoC. RoC is directed to file status report.

11. Parties are directed to file brief synopsis giving the gist of the cases, identifying the issues involved in the present Petition and make brief submissions.

12. List this Application for hearing on **20.12.2023 (physical hearing)**.

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(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

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(SANJIV JAIN)
MEMBER (JUDICIAL)